

GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
(DEPARTMENT OF JUSTICE)

L O K S A B H A

UNSTARRED QUESTION NO.1732

TO BE ANSWERED ON WEDNESDAY, THE 26<sup>TH</sup> JULY, 2017

POCSO Courts

1732. SHRI K.R.P. PRABAKARAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the working of POCSO Courts dealing with crimes against children are upto the desired level;
- (b) if so, the number of cases pending in these courts in each State as on date;
- (c) whether these courts have the qualified personnel and adequate infrastructure to deal with such sensitive cases; and
- (d) the total number of courts set-up/designated for cases of crimes against children established under POCSO Act, 2012?

A N S W E R

MINISTER OF STATE FOR LAW & JUSTICE AND  
ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI P.P. CHAUDHARY)

(a)& (b): The working and control of POCSO Courts dealing with crimes against children come within the purview of respective High Courts. They have comprehensive, exclusive and effective control of such courts. -The working assessment of POCSO Courts is not done centrally. However, a State/UT-wise statement indicating the number of cases pending is enclosed as Annexure, as per data received from National Commission for Protection of Child Rights (NCPCR).

(c) & (d): For dealing with such sensitive cases/cases of crimes against children 459 Special Public Prosecutors have been appointed, 727 Special Juvenile Police

Units and 591 Special Courts/Children Courts in 694 districts have been set up across the country as per information received from NCPCR. This data excludes Jammu & Kashmir where Commissions for Protection of Child Rights Act, 2005 is not applicable. Development of adequate infrastructure facilities for judiciary is within the jurisdiction of the State Governments. However, in order to augment the resources of the State Governments, a Centrally Sponsored Scheme for Development of Infrastructure Facilities for Judiciary is under implementation which central assistance is provided to the State Governments for the construction of court buildings and residential units. On receipt of the complete proposals from the State Governments including utilization certificates against the funds sanctioned earlier, necessary financial assistance is provided to the State Governments in accordance with the guidelines of the scheme.

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State/UT-wise details of cases pending in the Special Courts/Children Courts under the POCSO Act, 2012 as on 20.07.2017

Sr. No.	States / UTs	Number of cases pending
1.	Andhra Pradesh	447
2.	Arunachal Pradesh	*
3.	Assam	709
4.	Bihar	950
5.	Chhattisgarh	347
6.	Goa	Nil
7.	Gujarat	77
8.	Haryana	124
9.	Himachal Pradesh	186
10.	Jammu & Kashmir	POCSO Act is not applicable
11.	Jharkhand	*
12.	Karnataka	*
13.	Kerala	3991
14.	Madhya Pradesh	1241
15.	Maharashtra	12,990
16.	Manipur	Nil
17.	Meghalaya	170
18.	Mizoram	Nil
19.	Nagaland	14
20.	Odisha	233
21.	Punjab	118
22.	Rajasthan	3828
23.	Sikkim	Nil
24.	Tamil Nadu	556
25.	Telangana	130
26.	Tripura	Nil
27.	Uttar Pradesh	890
28.	Uttarakhand	4
29.	West Bengal	283
30.	A & N Islands	68
31.	Chandigarh UT	Nil
32.	D & N Haveli	Nil
33.	Daman & Diu	Nil
34.	Delhi UT	202
35.	Lakshadweep	Nil
36.	Puducherry	Nil
Total:		27,558

\* Details not received